

[श्री हरी सिंह]

कुलों हाथों से हरिजनों को देना चाहिये ताकि वह अपना आर्थिक ढांचा ठीक कर सकें। आर्थिक तौर पर अपने पैरों पर खड़े हो सकें।

मेरा यह भी सुझाव है कि हर जिले में एक हरिजन कमेटी होनी चाहिये जिसका सीधा सम्पर्क वहाँ के जिलाधीश और एस० पी० से होना चाहिये। वहाँ के जो चुने हुए नुमाइन्दे हैं, हरिजन एम० एल० ए० और एम० पी० हैं, उस कमेटी के सदस्य होने चाहियें। उनके साथ साथ सार्वजनिक कार्यकर्तों को भी उसमें रखना चाहिये। जिले स्तर पर यह कमेटी हरिजनों पर हुए अत्याचारों, जमीन के बटवारे और हरिजनों के उत्थान के कार्यक्रमों का मासिक जायजा लेती रहे।

अगर सरकार मेरे इन मसिवरों पर गंभीरता से विचार करेगी तो इस समस्या के निपटारे में सहायता मिलेगी, और हरिजनों को शान्तिसे रहने में सहायता मिलेगी। ऊच नीच का भूत भी कमजोर होगा।

SHRI F. H. MOHSIN: I am in agreement with some of the suggestions made by the hon. Member. In some of the States, special cells are being set up by the State Governments to investigate into the complaints made by the SC & ST people about the atrocities committed against them. So far as appointment of officers who are to investigate into the matter is concerned, it is to be determined by the State Government itself. It may be difficult for us to state that IG only should be entrusted with this investigation work. There are many States where this work has already begun and they are investigating into the matter promptly. Where some police Officers have been found guilty or lethargic, serious action has been taken against them. As far as eradication of untouchability is concerned, it is true that at all levels this offence will have to be attended to with the utmost importance. It is also true that it cannot be done by the Government officials and the legislation only but it would require the sympathetic cooperation of the social workers at all levels of the country to see that they are not discriminated against and no atrocities are committed

against them in future. I would welcome the co-operation of all the political parties and their political workers in this behalf,

Whatever information we have got, we have given you. As soon as we get further information from the Bihar Government we will supply that information to the hon. Members.

SOME HON. MEMBR—ROSE]

SHRI SAMAR MUKHERJEE: (Howrah) We have given notices under 377...

MR. SPEAKER: So many of them came under 377. I admitted one.

SHRI S. M. BANERJEE: (Kanpur) I want to make only a submission.

MR. SPEAKER: Not at this stage. You see what is the order of Business and at what stage notice under 377 will come. I have allowed one.

12.45 hrs

ARREST OF MEMBER

MR. SPEAKER: I have to inform the House that I have received the following wireless message dated the 14th April 1975, from S.D.J., Lucknow:

"Shri Mahadeepak Singh Shakya, Member of Parliament, admitted in District Jail, Lucknow, on 14-4-1975 at 18.32 hours, u/s 131/107/116 (3) Cr. P.C. P.S. Hazratganj, Lucknow, by the Court of Additional City Magistrate, Lucknow and remanded upto 26-4-75.

ESTIMATES COMMITTEE

SEVENTIETH AND SEVENTY FIRST REPORT

SHRI R. K. SINHA (Faizabad): I beg to present the following Reports of the Estimates Committee:

- (1) Seventieth Report on Action Taken by Government on the Recommendations contained in their Fiftieth Report on the Ministry of Industries Development-Industrial Licensing

- (a) Seventy-first Report on Action Taken by Government on the Recommendations contained in their Sixty first Report on the Ministry of Commerce (Department of Internal Trade) Civil Supplies Organisation".

COMMITTEE ON SUBORDINATE LEGISLATION

FIFTEENTH REPORT

DR. KAILASH (Bombay South)
I beg to present the Fifteenth Report of the Committee on Subordinate Legislation,

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTING OF THE HOUSE

(TWENTIETH REPORT)

श्री कश्मिका प्रसाद (बालिया) मैं सभा को बैठकों से सदस्य को अनुपस्थिति सम्बन्ध, समिति का ब.स.बो प्रतिवेदन प्रस्तुत करता हूँ।

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND FORTY-THIRD REPORT

SHRI H. M. PATEL (Dhaubhuka) : I beg to present the Hundred and forty-third Report of Public Accounts Committee on Action taken by Government on the recommendations contained in their Hundred and twenty-second Report on the Report of the Comptroller and Auditor General for the year 1971-72, Union Government (Posts and Telegraph)

22-48 hrs.

GOVERNMENTS OF UNION TERRITORIES (AMENDMENT) BILL*

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F.H. MOHASIN) : I beg to move for leave to introduce a Bill further to amend the Government of Union Territories Act, 1963, the Representation of the People Act, 1950 and the Representation of People Act, 1951 and also to amend the North-Eastern Council Act, 1971.

*Published in Goe of India. Extraordinary Part I Section 2, dated 15-4-75.

MR. SPEAKER: The question is :

"That leave be granted to introduce a Bill further to amend the Government of Union Territories Act, 1963 the representation of the People Act, 1950 and the Representation of the People Act, 1951 and also to amend the North-Eastern Council Act, 1971".

The motion was adopted.

SHRI F. H. MOHSIN : I introduce the Bill.

22-49 hrs.

MATTER UNDER RULE 377

REPORTED DEATH OF TWO PERSONS IN CUSTODY OF SECURITY FORCES IN NAGALAND

MR. SPEAKER: I have allowed one matter under 377,

Shri Kevichusa

SHRI S. M. BANERJEE (Kanpur). After him, you may kindly allow meet make a submission. This is a very important matter...

MR. SPEAKER: I have allowed one I am not bound to do it everyday.

SHRI DINEN BHATIACHARYYA (Serampore) : I want to know whether you go through all the matters raised under 377. What is the procedure for admitting one?

MR. SPEAKER: This is not a right. I am not bound to do it everyday. Why do you exploit the procedure that we have made?

I have allowed one. Now, you want others also. I am sorry. I have allowed one only. Shri Kevichusa.

SHRI A. KEVICHUSA (Nagaland) : Mr. Speaker, Sir, what I want to raise now concerns Nagaland. It relates to two men who died while they were in custody of the security forces.

†Introduced with the recommendation of the President.